

AFFAIRS, AND MINISTER OF INFORMATION AND BROADCASTING (SHRIMATI INDIRA GANDHI): (a) Working Group appointed by the Atomic Energy Commission to evaluate the concept of Nuclear-Powered Agro-Industrial Complexes has submitted its report. One of the projects studied by the Working Group relates to the establishment of an Agro-Industrial Complex in the Gangetic Plain. This Complex envisages a nuclear power station of 1200 MWe capacity a part of the electricity generated by which will be used for energising tubewells. Further detailed studies on this project are in progress.

(b) and (c) The estimated cost of the project envisaged and its main features are given in Chapter IV of the Annual Report of the Department of Atomic Energy for 1970-71, entitled 'Agro-Industrial Complex Studies'. The Annual Report has been circulated to all Members of Parliament.

Prosecution Powers for Border Security Force and Central Reserve Police

5448. **SHRI DEVINDER SINGH GARCHA**: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is a scheme under consideration of Government to empower the Central Forces like the Border Security Force and the Central Reserve Police to prosecute those who commit offences under the Central laws; and

(b) if so, the main features thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT): (a) and (b) Section 139 of the Border Security Force Act, 1968, already confers powers on the members of the Border Security Force within the specified local limits of the areas adjoining the borders of India, for the prevention of offences and for the arrest of persons committing such offences. Government are considering the question of enacting legislation to enable the Central agencies to undertake the investigation of such offences and the prosecution of persons suspected to be involved in the commission of such offences.

Beating U. P. of C. P. I. (M) Workers by Military Contingent in West Bengal

5449. **SHRI SOMNATH CHATTERJEE**: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the fact that on the night of the 7th April, 1971, a Military contingent entered into the offices of the Hindustan Cables Employees Union in Roopnarainpur, District Burdwan (West Bengal) and the local Communist Party of India (Marxists) office and smashed furniture and other belongings and beat up the workers in the name of conducting search; and

(b) if so, the steps Government are proposing to take to prevent the recurrence of similar incidents?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT): (a) According to information received from State Government, a police party made a search of Hindustan Cables Residential Colony, Roopnarainpur and Rampur refugee camp No. 11 on the 7/8th April, 1971 for the purpose of arresting absconding accused persons wanted in specific cases and for recovery of explosives, arms and ammunition. The assistance of the army was also made available to the search party. It is not a fact that furniture and other belongings were damaged or any person was beaten by the police. Leading members of the Union as well as representatives of the local Communist Party of India (Marxists) were present during the search and made no complaint of ill-treatment.

(b) Does not arise.

Alleged Indulgence of Shri Tariq Ali in Subversive Activities

5450. **SHRI S. S. MOHAPATRA**:
SHRI BISHWANATH JHUNJHUN-
WALA:
SHRI SHIVAPPA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware that Shri Tariq Ali recently came to Calcutta from abroad without valid travelling papers;

(b) whether it has been brought to the notice of Government that during his stay in Calcutta, he indulged in subversive and anti-national activities endangering the security of the State and was allowed to move freely through a vast zone of border area ; and

(c) whether any enquiry has been made by Government in the matter and, if so, the result thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : (a) to (c). Enquiries made so far reveal that Shri Tariq Ali came to India clandestinely in May, 1971. He is reported to have travelled under an assumed name and on a forged passport. He left India after meeting members of some parties, including Naxalite groups. Further inquiries are in progress.

विधान मण्डलों में दल बदल को रोकना

5451. श्री जगन्नाथ मिश्र :

श्री एन० एम० पांडे :

क्या गृह मन्त्री यह बताने की कृपा करेंगे कि :

(क) दल-बदल रोकने विषयक प्रस्तावित विधेयक के प्राख्य पर कितने राज्यों ने अपने विचार प्रेषित कर दिये हैं ;

(ख) क्या विभिन्न राज्यों द्वारा इस बारे में व्यक्त विचारों में मतभेद है ;

(ग) कितने राजनैतिक दलों ने दल-बदल के विरुद्ध विधान बनाये जाने की मांग की है ; और

(घ) क्या चुनाव आयोग ने भी इस विषय में कोई सिफारिश की है ?

गृह मन्त्रालय में राज्य मन्त्री (श्री कृष्ण चन्द्र पन्त) : (क) और (ख) दल-बदल संबंधी समिति का एक प्रतिवेदन राज्य सरकारों को अपने विचार व्यक्त करने के लिए भेजा गया था। अब दल-बदल सम्बन्धी समिति की सिफारिशों को कार्यरूप देने के लिए विधायी प्रस्तावों पर राज्यों के मुख्य मंत्रियों के विचार जानने का भी

निर्द्देश्य किया गया है और विधेयकों के प्राख्य तदनुसार राज्य के मुख्य मंत्रियों को भेजे जा रहे हैं।

(ग) लगभग सभी राजनैतिक दलों ने दल-बदल रोकने के लिये विधान बनाये जाने की मांग की है यद्यपि ऐसे विधान की विषय-वस्तु पर दलों के मत भिन्न-भिन्न हैं।

(घ) जी नहीं, श्रीमान।

Proposal for increasing Non-Official Representation on Statutory Committees of D.M.C.

5452. SHRI M.M. HASHIM : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Lt. Governor of Delhi has referred to the Central Government the issue of increasing non-official representation on the Statutory Committees referred to in the Delhi Municipal Corporation Act, 1957 after the Law Department found legal hitches in it ; and

(b) if so, the reaction of Government in regard thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : (a) and (b). The Delhi Administration made a reference to the Government on 9th June, 1971, on the question whether the number of non-official representatives on the three statutory Committees of the Delhi Municipal Corporation, set up under section 50 (1) of the D.M.C. Act, could be increased from 4 to 5. The Government were advised that section 50 (5) of the D.M.C. Act did not contemplate an odd number of non-official representatives, and the Delhi Administration were informed accordingly.

Sealing of Border due to continuing Influx of Bangla Desh Refugees in the Country

5453. SHRI N. K. SANGHI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) what action Government propose to take when the mark of Bangla Desh refugees that can be given shelter is crossed ; and